

**THE MINISTER OF IRRIGATION
AND POWER (HAFIZ MOHAMMAD IBRA-
HIM) : (a)**

	Number of power break-downs	
	June, 1962	July, 1962
Delhi Electric Supply Undertaking Area	59	44
New Delhi Municipal Committee Area	27	18

(b)

	Number of power break-downs	
	June, 1961	July, 1961
Delhi Electric Supply Undertaking Area	24	16
New Delhi Municipal Committee Area	22	85

(c) The following steps are being taken by the Delhi Electric Supply Undertaking to augment the power supply position in the Capital:—

- (i) installation of one—30,000 KW steam generating set (under construction) by September/October, 1963;
- (ii) installation of one—15 MW set by beginning of 1964;
- (iii) installation of two—50/62.5 MW thermal sets by the end of 1965-66;
- (iv) arranging for additional supply of 12,000 KW from the Bhakra-Nangal system by the end of August, 1962 and further 40,000 KW by the end of 1965-66.

CONCESSION TO HOTEL INDUSTRY

29. SHRI M. S. OBEROI: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the foreign exchange earned by the hotel

industry is 48 per cent, of the total earnings of foreign exchange by the tourist industry;

(b) whether the Government of India are treating the hotel industry on par with other industries in India for giving certain benefits of financial assistance etc.; and

(c) whether the hotel industry enjoys the concession of 5 per cent rebate on Corporation Tax on foreign exchange earnings on par with other industries which export goods; if not, what are the reasons therefor?

THE MINISTER OF SHIPPING IN THE
MINISTRY OF TRANSPORT AND
COMMUNICATIONS (SHRI RAJ BAHADUR)
: (a) to (c) A statement is attached.

STATEMENT

(a) It is not possible at present to make an accurate estimate of the proportion of foreign exchange through tourism actually earned by the hotel industry, though it is obvious that a substantial part of tourist expenditure in every country is in hotels where they stay.

(b) The Government of India have treated the hotel industry on par with other industries in India for giving benefits of financial assistance from the Industrial Finance Corporation and from the State Financial Corporations. The hotel industry is also entitled to the tax holiday which is available to newly established, industrial undertakings in accordance with the provisions of section 84 of the Income-tax Act, 1961.

(c) The reference is presumably to tax rebate allowable under section 2(5) of the Finance (No. 2) Act, 1962 (No. 20 of 1962) to exporters on the income derived by them on export of goods or merchandise out of India. This section does not apply to hotels as they do not export any goods or merchandise out of India.